

IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Principal Sessions Judge, Dindigul.**

Thursday, the 12th day of August 2021

CrI.M.P. No.2451/2021

CNR No.TNDG01-003696-2021

1. Boobalan, 21/2021 S/o. Chinraj
2. Jeyalakshmi, 38/2021 W/o. Chinraj
3. Chinraj, 46/2021 S/o. Krishnan
4. Pandiarajan, 20/2021 S/o. Chinraj .. Petitioners/A1 to A4
/vs/

State through
Inspector of Police, Ambathurai PS. .. Respondent/Complainant
Cr. No.257/2020

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.P.Prasanna, Advocate for the petitioners and of Thiru. R.Manoharan, Public Prosecutor for the state on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed u/s. 438 Cr.P.C. The petitioners/A1 to A4 pray anticipatory bail to them for the offences U/S.294(b), 324, 506(i) of I.P.C. in Cr. No.257/2020 of respondent police. The occurrence took place on 26.4.2020.

The learned counsel for the Petitioners stated that as per FIR version, the occurrence date is 26.4.2020, that the petitioners are innocents and noway connected with the alleged occurrence, that counter case is pending against the defacto complainant in Cr.No.256/2020, that in order to escape from that case, the defacto complainant foisted this false complaint against these petitioners, that injured has already been discharged from the hospital, that the petitioners are having permanent abode, hence there is no chance for absconding, that the petitioners apprehend for arrest and he prays for anticipatory bail. He further stated that that the petitioners were already granted anticipatory bail by this Hon'ble Court in CrI.M.P.No.461/2020 on 26.6.2020 with condition, but due to COVID-19 pandemic situation, the petitioners were unable to arrange sureties in time and hence, the order dated 26.6.2020 stands cancelled automatically. Hence, the petitioners came with this fresh petition seeking anticipatory bail.

The learned Public Prosecutor for the State vehemently raised objection for anticipatory bail by stating that due to civil dispute, on 26.4.2020, the accused abused the defacto complainant in filthy language, attacked him and criminally intimidated him, hence, the case. However, he conceded that injured was discharged from the hospital, that counter case is pending.

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Perused on-line submissions of either side. Records perused. No doubt, this Court granted anticipatory bail to the petitioners/A1 to A4 vide this Court order in Cr.M.P. No. 461/2020 on 26.6.2020 with condition. The learned counsel for the petitioner submitted that since COVID-19 pandemic situation, the petitioners were unable to arrange sureties in time and hence, the order dated 26.6.2020 stands cancelled automatically and thus the petitioners came with this fresh petition seeking anticipatory bail. The learned Public Prosecutor not raised any serious objection. Considering the facts that the occurrence is of the year 2020, that the injured has already been discharged from the hospital, that except the offence u/s. 506(i) of IPC. other offences are bailable in nature, that counter case is pending against the defacto complainant and party and upon considering the facts and circumstances of the case, this Court inclines to grant anticipatory bail to petitioners/A1 to A3 with condition. Anticipatory Bail is granted to the petitioners/A1 to A3 on strict compliance of the following conditions.

1. The petitioners/A1 to A3 shall in the event of arrest by the respondent police or their surrender before the learned Judicial Magistrate No.III, Dindigul within 15 days from the date of this order, be released on bail on executing their own bond each for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the Judicial Magistrate No.III, Dindigul.
2. The petitioners/ A1 to A3 are directed to appear and sign before the respondent police station daily at 10.00 a.m. for the continuous period of 30 days.
3. The petitioners/ A1 to A3 shall not directly or indirectly make any inducement threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer.
4. The petitioner/ A1 to A3 shall make themselves available for interrogation by the police officer as and when required.
5. The petitioners/A1 to A3 shall not tamper with evidence or witness either during investigation or trial.
6. The petitioners/ A1 to A3 shall not abscond either during investigation or trial.
7. The petitioners/ A1 to A3 shall not leave the town without prior permission of the court.

Pronounced by me, this the 12th day of August 2021.

**Principal Sessions Judge,
Dindigul**

- Since this order is electronically generated, and issued with digital Signature.
- This order is available in E-Courts Official Web Site,
" <https://districts.ecourts.gov.in/case status/case number>"

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Copy to

The Judicial Magistrate No.III, Dindigul

The Public Prosecutor, Dindigul.

The Inspector of Police, Ambathurai PS.,

Thiru.P.Prasanna, Advocate
for the petitioners.

To ensure social distancing, they are requested to
download the order from the official web site link.